

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-THIRD REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-third Report.

2. The Committee met on the 26th April, 1976 for—

- I. Allocation of time to the Resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, the 30th April, 1976.
- II. Examination of the Constitution (Amendment) Bill, 1976 (Substitution of articles 1, 2, etc.) by Shri Rajdeo Singh under rule 204(1)(a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. Shri Tridib Chaudhuri attended.

4. The Committee recommend the allocation of time as follows:—

- | | |
|--|------------|
| (1) Resolution regarding land reforms | .. 2 hours |
| (2) Resolution regarding inter-state river project | .. 2 hours |

Examination of the Constitution (Amendment) Bill, 1976 (Substitution of articles 1, 2, etc.) by Shri Rajdeo Singh.

5. Shri Rajdeo Singh, the Member-in-charge of the Bill, who is also a Member of the Committee, was present.

6. The Bill seeks to amend the Constitution with a view to provide that India shall be a Unitary form of State comprising a number of Regions.

7. The Committee were of the opinion that the Bill seeks to change the federal structure of the Constitution, and the basic institutional pattern provided therein.

8. The Committee had recently examined a Bill given notice of by Shri C. K. Chandrappan seeking to abolish the Rajya Sabha. The Committee felt that as the Bill sought to alter the basic structure of the Constitution, the Member might not be given permission to move for leave to introduce that Bill. (*vide* Sixtieth Report of the Committee).

9. The Committee felt that since the present Bill also affected basic structure of the Constitution, Shri Rajdeo Singh might not be permitted to move for leave to introduce the Bill.

Recommendations

10. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) Shri Rajdeo Singh be not permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI:

April 28, 1976.
Vaisakha 6, 1996 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.